

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:512
ANSWERED ON:23.11.2009
MINIMUM WAGES TO WORKERS
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether labourers engaged in various construction projects in connection with the preparation for Commonwealth Games are being paid less than the statutory minimum wages in Delhi and various labour laws are being violated by the contractors;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government to ensure payment of minimum wages to such workers alongwith compliance of various labour laws by the contractors?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) & (b): It is not a fact that the workers engaged in various construction projects for Commonwealth Games are paid less than the minimum wages and labour laws are violated by the contractors.
- (c): Inspecting Officers keep a close watch on the payment of minimum wages, conditions of work and violation of labour laws at construction site during their course of inspection. If any violations are noticed, necessary legal action is taken under the Acts/ Labour Laws.